

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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⑧

For admission
Patra
22/3

For admission
Patra
11/4/02

⑨

order dated 08.03.02.

call on 26.03.02 for hearing and final disposal at the stage of admission.

~~Mr.
Member (J).~~

order dated 26.03.02.

At the request of Learned Counsel for the petitioner matter is adjourned to 02.04.02.

~~Mr.
Member (J).~~

Order No.10 dated 02.04.2002.

None appears for the Applicant.

Heard Mr. A.K.Bose, Learned Senior Standing Counsel for Union of India appearing for the Respondents.

The applicant herein, a Teacher in Navodaya Vidyalaya, having been transferred, has filed this O.A. for redressal of his grievances. On perusal of O.A. and the counter, and upon hearing the Learned Senior Standing Counsel it appears that there are no compelling reasons to interfere with the order of transfer.

Transfer being an incident of service, this Tribunal is to go slow in interfering with the orders of the transfer. However, without dismissing the case, a direction is given to the

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J

ORDERS OF THE TRIBUNAL

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Free copy of the order dt. 2-4-02 sent to the applicant & to the respdt. by post. The same copy of some orders given to nos. A-100-B/2002 S.O. S.C.

Suba
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PJM
S.O.

Respondents to consider/reconsider the case/grievances of the applicant to give him a fresh posting at a convenient place. The applicant is free to make a representation to his authorities/Respondents, who should give a sympathetic consideration to his case for being transferred/posted at a place convenient to him.

With the aforesaid observations and directions, this O.A. is disposed of.

Send copies of this order to the Applicant and to the Respondents.

Manoranjan Mohanty
(MANORANJAN MOHANTY)

MEMBER (JUDICIAL)

02/04/2002